129 Paper laid

by Railway Protection Force, 314 jointly escorted by Railway Protection Force and Government Railway Police and 519 by Government Railway Police exclusively. Vestibuled doors are locked between 2200 hrs and 0600 hrs. TTIs | Attendents | Conductors have instructions to remain vigilant to prevent entry of unauthorised persons. Government Railway Police escort night passenger train?. Government Railway Police also depioys plain clothes men in trains to keep watch over criminals. Uttar Pradesh Government have ordered deployment of 200 persons of Provincial Armed Constabulary in all important rtains This is in addition to the normal escorting by Government Railway Police. Gomti Express is now escorted by Provincial Armed Constabulary, Uttar Pradesh from New Delhi to Lacknow and back.

## PAPERS LAID ON THE TABLE

12.00 NOON.

# The Passports (Eighth Amendment) Rules, 1979

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO); Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of External Affairs, Notification G.S.R. No. 37e(E), dated the 15th June, 1979 publishing the Passports (Eighth Amendment) Rules, 1979 under sub-section (3) of section 24 of the Passports Act, 1967, alongwith a statement giving reasons tor the delay in laying the notification. [Placed in Library See No. LT-575] •0].

## I. Accounts (1978-79) <sub>0</sub>\* the Visakhapatnam Port Trust and related papers.

II. Account\*, (1978-79) of the Paradip Port Trust and related papers.

III. Accounts (1978-79) of the Cochin Port Trust and related papers. THE MINISTER OF SHIPPING AND TRANSPORT (SHRI A. P. SHARMA): sir, I beg to lay on the Table:—

(1)A copy each ( $i_n$  English and Hindi) of the following papers, under sub-section (2) of section 103  $_0$ f the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Viaakhapatnam Port Trust for the year 1978-79 and the Audit Report thereon. [Placed in Library. *See* No. LT-611-A|80|.

(ii) Annual Accounts of the Paradip Port Trust for the year 1978-79 and the Audit Report thereon. [Placed in Library. See No. LT-611-B[80].

(iii) Annual Accounts of the Cochin Port Trust for the year 1978-79 and the Audit Report thereon. [Placed in Library. *See* No. LT-675180].

(2) Statements giving reason<sub>a</sub> for the delay in laying the papers men\* tioned at 1(1) above. [Placed In Library. *See* No. LT-611-C[80].

### 1. Report ana Accounts (1978-79) at the Cochin Shipyard Limited and related papers.

# **II.** Accounts (1978-79) of the Delhi Transport Corporation and related papers.

SHRI A. P. SHARMA: Sir, I also beg to lay on the Table.—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A 0\* the Companies Act, 1956:—

(i) Seventh Annual Report and Accounts of the Cochin Shipyard Limited, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General  $\mathbb{O}^*$  India thereon.

(ii) Review wy Government on the working of the Company. [Placed in Library. *See* No. LT-673|80 for (i) and (ii)].

II. A copy each (Si English and Hindi) of the following papers:-•

(i) Annual Accounts of the Delhi Transport Corporation for the year 1978-79 and the Audit Report thereon, together with a Review by Government on th<sub>e</sub> Audit Report, under subsection (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) Statement giving reasons for the delay in laying the document mentioned at (i) above. [Placed in Library. *See* No. LT-581|80 for (i) and (ii)].

The Indian Medicine Central Council (Election) Amendment Rules, 1979

THE MINISTER OP STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): Sir, 1

beg to lay on <u>the T</u>able a copy (in English and "Hindi) of the Ministry of Health and Family Welfare, Notification SO. No. 532(E), dated the 15th September, 1979, publishing the Indian Medicine Central Council "Election) Amendment RulMf, 1979, under «^fe section (2) of section 35 of the Indian Medicine Central Council Act, 1970, together with a statement giving reasons for the delay in laying the Notification. [Placed in Library. *See* No. LT-590J80].

### Notifications of the Ministry of Health ana Family Welfare (Department of Health)

SHRI NIHAR RANJAN LASKAR: Sir, I also beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health), under section 38 of the Drugs and Cosmetioi Act, ]940:— (i) G.S.R. No. 1241, dated the <sup>^</sup>h October, 1979, publishing the Drug\* and Cosmetics (Second Amendment) Rules, 1979.

(ii) G.S.R. No. 12?2, Hated the 6th October, 1979, publishing the Drugs and Cosmetics (Third Amendment) Rules, 1979.

(iii) G.S.R, No. 1243, dated the  $6^*$  October, 1979, publishing the Drugs and Cosmetics (Fourth Amendment) Rules, 1979.

(re) G.S.R. NO. 1281, dated the 20th October, 1979, publishing the Drugs and Cosmetics (Fifth Amendment) Rules, 1579. [Placed i\* Library.  $S_{ee}$  No. ET-58&180 for (i) to (ivH.

II. A copy (*in* English and Hindi) of the Ministry of Health and Family Welfare, (Department of Health) Notification G.S.R. No. 19(E), dated the 28th January, 1980, publishing the Prevention of Food Adulteration (First Amendment) Rules, 1980, under sub-section (2) of section 2s of the Prevention of Food Adulteration Act, 1954. [Placed in Library. *See* No. LT-591|80].

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### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The Serious Situation  $i_n$  the North-Eastern Region of the Country du» t<> the Reported Secessionist Movement, both Armed and Unarmed, in that Region threatening National Unity and Integrity

SHRI G. C. BHATTACHARYA fTIttar Pradesh!- Sir. I beg to cali the attention of the Minister of Home Affairs to the serioug situation  $j_n$  the North-Eastern region of the country due to th<sub>o</sub> reported secessionist movement, both armed and unarmed, in that region threatening the national unity and integrity.

131